

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE AT CHENNAI**

O.A. NO.159 OF 2021 (SZ)

IN THE MATTER OF:

Kankana Das

...Applicant

-Vs-

UOI and others

...Respondents

MEMO FILED ON BEHALF OF THE 6TH RESPONDENT

It is most respectfully showeth;

1. It is submitted that this Hon'ble Tribunal in its order dated 03.09.2024 had directed the each of the State Pollution Control Board including Karnataka State Pollution Control Board(KSPCB) to give their response to the revised guidelines issued by the Central Pollution Control Board (CPCB).
2. It is submitted that in compliance to the directions of this Hon'ble Tribunal, KSPCB has prepared the draft State action Plan incorporating the revised templates formulated by CPCB.
3. It is submitted that as per the revised template, certain additional details are to be sought from the stakeholder departments of the State, Viz., Dept of Agriculture, Food & Civil Supplies, Forest, Transport & Municipal Administration. In this context letter is being issued to the concerned stakeholder departments from KSPCB.

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M.R.GOKUL KRISHNAN
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Karnataka State Pollution Control
Board (KSPCB)

COUNSEL FOR THE RESPONDENT